

accommodation in Delhi/New Delhi is:

Type 'A' 74, Type 'B' 315; Type 'C' 253.

(c) As mentioned against part (a), they are eligible for Government accommodation. The house-owning officers are, however, required to pay licence fee at the following rates:—

(i) Normal licence fee if the income from the house does not exceed Rs. 1,000/- p.m.

(ii) 50 per cent of the licence fee at market rate in case the monthly rental income exceeds Rs. 1,000/- but does not exceed Rs. 2,000/- p.m.; and

(iii) Licence fee at full market rate in case the monthly rental income exceeds Rs. 2,000/- p.m.

(d) Does not arise.

(e) No such case has come to notice.

(d) Adequate instructions have already been issued in this regard.

#### Government Accommodation

3242. SHRI DAYA RAM SHAKYA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of the Central Government employees entitled for type 'B' accommodation and whose priority date is upto December, 1960 month/year-wise from 1st June, 1957;

(b) the total number of quarters under this category under construction area-wise and their periodical date of completion upto December, 1981;

(c) the total number of quarters in this category likely to be completed and handed over to the Directorate of Estate for allotment by December, 1980;

(d) what priority date will be covered after allotting the quarters referred to in part (c) above; and

(e) the steps which Government propose to take to provide Govt. accommodation to the employees referred to in part (a) above and by what date the priority date of 31st December, 1960 will be covered?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. HETHI): (a) A statement giving the information in respect of the General Pool accommodation at Delhi is attached.

(b) and (c). Information in respect of General Pool at Delhi is as under:—

Mohamadpur . . . . .	344
M.B. Road . . . . .	1553
Aram Bagh . . . . .	372
DIZ area . . . . .	395
Timarpur . . . . .	135
Sadiq Nagar . . . . .	320
Total	<u>3119</u>

Out of the above quarters, 255 are likely to be completed by August, 1980, 8 by Oct. 1980, 1663 by Dec., 1980, 750 by March, 1981 and 443 by December, 1981. By December, 1980, 1926 quarters are likely to be handed over the Directorate of the Estates.

(d) and (e). With 1926 newly constructed quarters expected to become available and taking into account normal vacancies arising during the period, it may be possible to cover priority date upto the 31st Dec., 1960, by the end of this year.

## Statement

Statement showing the numbers of the Central Government Employees entitled for Special General Pool accommodation in Delhi/New Delhi whose priority date is upto December 1960 month/year-wise from 1st June, 1957.

Month	1957	1958	1959	1960
January . . . . .	..	66	55	33
February . . . . .	..	51	40	52
March . . . . .	..	43	43	23
April . . . . .	..	65	45	42
May . . . . .	..	51	51	33
June . . . . .	12	48	48	30
July . . . . .	59	70	52	67
August . . . . .	39	49	46	65
September . . . . .	61	43	73	58
October . . . . .	43	17	76	86
November . . . . .	64	30	49	89
December . . . . .	67	61	35	63
	335	624	618	646

#### Retention of Govt. Accommodation by Retired Government Employees

3243 SHRI DAYA RAM SHAKYA. Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government servants are retaining the Government Accommodation even after their retirement;

(b) if so, what is their numbers in Category 'A', 'B' and 'C';

(c) the total number of quarters in the categories referred to in part (b) above which are being retained by the retired Government servants even after 6 months or more of their retirement;

(d) the time for which a retired Government servant can retain Government accommodation according to the rules and what action is taken after crossing this time limit; and

(e) the action Government propose to take for vacation of the quarters referred to in part (c) above?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir. •

(b) The number in so far as General Pool accommodation at Delhi is concerned is as under:—

Type 'A' 79; Type 'B' 82. Type 'C' 156.

(c) 210.

(d) A Government servant on retirement can retain the accommodation for a period of two months on payment of normal licence fee. Thereafter, the Director of Estates, in special circumstances may allow him to retain the accommodation for a further period not exceeding six months on payment of twice the Standard licence fee or twice the pool standard licence fee under F.R. 45.A or twice the licence